

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 107
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Applicant/petitioner

Vs.

M/s. Granite Gate Properties Pvt.Ltd.

.... Respondent

Order under Section 7 (CIRP)

Order delivered on 01.10.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Mr. Manoj Kr. Garg, Adv.

Mr. Sahil Praveen, Mr. Harpreet Singh
Gupta, Advs. For IA-3839

Mr. P. Nagesh, Mr. Rachit Mittal, Advs.
For NOIDA

Mr. Sumant Batra, Mr. Sanyam Saxena,
Ms. Bandana Grover, Advs. For RP

Mr. Arun Kathpalia, Sr. Adv. With Mr.
Saurav Balwani, Advs. For resolution
Applicant

Mr. Gautam Singhal, Mr. Rajat
Chaudhary, Mr. Vishal Moha,
Advs. For IDBI

Mr. Sahil Sethi, Adv. For CoC

For the respondent

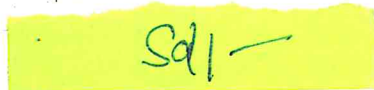
Ms. Divya Bhalla, Mr. Abhishek
Chauhan, Advs.


ORDER

CA-1338/2019 & IA-664/2020:-

Arguments heard. Order reserved.

All parties are directed to file written submission within five days hereof.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)